

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 28 OF 2022**

**Between:**

Chidipinakula Suresh (M/30 yrs)

S/o Abbulu

R/o D.No. 3-32, Chenakondepudi Village

SethanagaramMandal, East Godavari District

Ph: +91-98669 68835

E-mail ID: [chidipinakulasuresh@gmail.com](mailto:chidipinakulasuresh@gmail.com)

...Applicant

**VS**

The Indian Oil Corporation Ltd.

Visakha Divisional Office,

8th Floor LIC Building,

Visakhapatnam – 530016

Ph: +91-73999 40888

E-mail ID: [info@vizagchemical.com](mailto:info@vizagchemical.com) and 7 others .....Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 21.05.2022

*Madhuri Donti Reddy*

M/s MADHURI DONTI REDDY  
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH  
A.P. POLLUTION CONTROL BOARD

T.T.D. SUPREME COURT OF INDIA

#52, Royal Castle, 25, Gill Nagar Extension, Cholaiamedu, Chennai – 600 094.  
Mobile: 98407 98460 / 63831 21322, Email: [redymadhuri09@gmail.com](mailto:redymadhuri09@gmail.com)

Counsel for 3<sup>rd</sup> Respondents

*K. Madhavi Lakshmi*  
**COLLECTOR**  
East Godavari District  
**RAJAMAHENDRAVARAM**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 28 OF 2022**

**Between:**

ChidipiNakula Suresh (M/30 yrs)  
S/o Abbulu  
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SethanagaramMandal, East Godavari District  
Ph: +91-98669 68835  
E-mail ID: [chidipinakulasuresh@gmail.com](mailto:chidipinakulasuresh@gmail.com)

...Applicant

VS

1. The Indian Oil Corporation Ltd.  
Visakha Divisional Office,  
8th Floor LIC Building,  
Visakhapatnam - 530016  
Ph: +91-73999 40888  
E-mail ID: [info@vizagchemical.com](mailto:info@vizagchemical.com).
2. The Joint Chief Controller of Explosives  
2nd Floor, ShastriBhavan  
26, Haddows Road  
Nungambakkam, Chennai - 600 006  
Ph: 044-28281023  
E-mail ID: [itccechennai@explosives.gov.in](mailto:itccechennai@explosives.gov.in)
3. The District Collector  
East Godavari District at Kakinada  
Ph: 0884-2365424 E-mail ID: collector [egd@ap.gov.in](mailto:egd@ap.gov.in).
4. The Sub-Collector  
Rajamahendravaram  
East Godavari District at Kakinada  
Ph: 08864-243561  
E-mail ID: [rdorcdm@nic.in](mailto:rdorcdm@nic.in).
5. The SeethanagaramGrama Panchayathi  
Rep. by its Secretary, Sethanagaram Village and Mandal  
East Godavari District - 533287  
Ph: +91- 98491 99080  
E-mail ID: [gp.stnm7@gmail.com](mailto:gp.stnm7@gmail.com).

*K. Madhanjitha*  
**COLLECTOR**  
East Godavari District  
**RAJAMAHENDRAVARAM**

6. The Seethanagaram Primary Agricultural Co-operative Society  
Rep. by its Secretary, No-B11, Sethanagaram Village and Mandal  
East Godavari District - 533287  
Ph: +91-98858 97133  
E-mail ID: [seethanagarampacs93@gmail.com](mailto:seethanagarampacs93@gmail.com).
7. The Central Pollution Control Board  
Rep. by its Chairman  
"PariveshBhawan" East Arjun Nagar  
Shahdara, Delhi - 110 032  
Ph: 011-22307233 / 011-22304948  
E-mail ID: [ccb.cpcb@nic.in](mailto:ccb.cpcb@nic.in)
8. The Andhra Pradesh State Pollution Control Board  
Rep. by its Chairman  
D.No.33-26-14 D/2, Near Sunrise Hospital  
Pushpa Hotel Centre, Chalamalavari Street  
Kasturibaipet, Vijayawada - 520 010  
Ph: 0866-2463202  
E-mail ID: [chairman@appcb.gov.in](mailto:chairman@appcb.gov.in) .....Respondents

**COUNTER AFFIDAVIT FILED BY THE 3<sup>rd</sup> RESPONDENT**

I ,K Madhavi Latha W/o Palli Venkataratnam Muni Reddy  
aged 47 years occupation District Collector, East Godavari District,  
Rajamahendravaram, Andhra Pradesh, do hereby solemnly and sincerely  
affirm and make oath and state as follows:

1. I am the authorized to file this counter affidavit on behalf 3rd  
Respondent herein and as such I am well acquainted with the facts of  
the case.
2. This respondent denies each and every averment made in the affidavit  
filed in support of the application as false and incorrect except those  
that are specifically admitted herein in this counter affidavit.

*K. Madhavi Latha*  
**COLLECTOR**  
East Godvari District  
RAJAMAHENDRAVARAM

**Facts of the Case**

3. It is submitted that the Seethanagaram Primary Agricultural Co-operative Society (PACS) has filed a requisition dated on 16.12.2019 to the Spl. Officer, Gram Panchayat, Seethanagaram for setting up of IOC petrol bunk .
4. It is submitted that on 06.01.2020, the Spl. Officer, Gram Panchayat, Seethanagaram, has passed resolution No.25, dated 06.01.2020 to lease out the 30\*30 mtrs vacant site located at Rs No.81/3A in Seethanagaram village besides Seethanagaram to Purushottapatnam road.
5. It is submitted that as per the permission given by the District Collector, East Godavari vide e-file no.290702-2020-A9, dated 02.03.2020, the Grama Panchayat Seethanagaram, has passed in its resolution as item No.70 dated 06.03.2020 with certain conditions mentioned therein and accordingly, vide agreement dated 18.03.2020 entered lease agreement with PACS for a period of one year, which is to be renewed year to year on payment of monthly rental of Rs.15,000/- and Grama Panchayat, Seethanagaram has issued NOC on 28.05.2020. Further, the lease agreement was renewed on 30.04.2021 further period of one year.
6. It is submitted that the PACS has again addressed a letter to the Secretary, Gram Panchayat, Seethanagaram, for renewal of lease for further one year. The renewal for further period of one year is yet to be obtained by the PACS.
7. It is submitted that the M/s IOCL issued letter of intent for proposed retail outlet dealership to PACS on 21.02.2022.

*K. Madhavarathne*  
**COLLECTOR**  
**East Godvari District**  
**RAJAMAHENDRAVARAM**

8. It is submitted that based on the consent letters given by the respective authorities i.e. 1) Sub Collector, Rajamahendravaram, 2) District Fire officer, Kakinada, 3) Superintendent of Police, Rajamahendravaram, 4) Deputy Commissioner of Labor, Kakinda and 5) Secretary, Grama Panchayat, Seethanagaram for setting up of petrol bunk by PACS Seethanagaram, the Joint Collector & Additional District Magistrate vide proceedings dated 12.08.2021 has issued NOC with certain conditions. The RUDA has also given their building permit order dated 22.11.2021.
9. It is submitted that the PACS has not obtained license from Petroleum Explosives Safety Organization (**PESO**).
10. It is submitted that the establishment and operation of fuel dispensing units exempted from consent management of APPCB as per CPCB File No. B-29016/ROGW/IPC-VI/2020-21/dated:30.04.2020 communicated to all SPCBs / PCCs. Copy of the CPCB letter dated: 30.04.2020.
11. It is submitted that the establishment of petrol outlet was completed and ready to start the operations. A skating facility, which is in dilapidated condition is existing towards South west corner of the site. It was informed by the Panchayat Secretary that, a skating facility was constructed in the year 2016, but it was not put in use.
12. I submit that the averments made in the Petitioners affidavit has been examined with reference to available records and offer the 3<sup>rd</sup> respondent para wise remarks as follows;
13. With regard to the averments made in paragraph 1, 3, & 5 of the affidavit is not related to this respondent and hence there are no remarks.

*K. Madhanjathre*  
**COLLECTOR**  
**East Godvari District**  
**RAJAMAHENDRAVARAM**

14. With regard averments made in paragraph 2 & 4 of the affidavit is denied as false. It is submitted that as could be seen from the records it is learnt that an extent of land 30x30 square meters in Sy.no.81/3A4 which stands classified as Village site as per the Revenue records which is under control of Gramapanchayat and the same was given lease to the Primary Cooperative Agricultural Society with the approval of the Collector, East Godavari, Kakinada vide Ref E-file No.290702/2020/A9 dated 6.3.2020.and fixed lease rent @ Rs 15000/- per month initially for a period of one year and the shall be renewed within 15% hike on monthly rentals in every 3 years. The 5<sup>th</sup> respondent and 6<sup>th</sup> respondent were entered in the agreement.

15. With regard averments made in paragraph 6 of the affidavit is denied as false. It is submitted that the 6<sup>th</sup> respondent has obtained all the requisite permission as stipulated by the District Collector, East Godavari, Kakinada and submitted the same for grant of NOC. The NOC permissions obtained by the 5<sup>th</sup> respondent from the following departments are herewith submitted for kind perusal and details are given below.

Hence the contention of the petitioner did not bear any truth and just it is imaginary and invented for the purpose of this petitioner's affidavit and it deserves no consideration.1.The Panchayat Secretary, Seethanagaram 2.The Sub Collector, Rajamahendravaram 3.The District Fire Officer,Kakinada 4.The Deputy Commissioner, Labour Department, Kakinada 5.Superintendent of Police,Rajamahendravaram 6.District Collector, East Godavari, Kakinada 7.The Chairman,Rajamahendravaram Urban Development Authority.

*K. Madhavaraj*  
COLLECTOR  
East Godavari District  
RAJAMAHENDRAVARAM

16. With regard averments made in paragraph 7 of the affidavit is denied as false. It is submitted that no hospitals are existing in nearby the proposed site nor schools existing nearby the proposed site there are 13 residential structures existing around the petrol bunk within the radius of 30 mtrs from fill point / dispensing units/ vent pipe. Out of 13 structures, two (2 nos) completely comes under 30 mtrs radius. Remaining 11 structures partly covered. The house owners/tenants of 13 residential structures have given their consent/NOC, for setting up of said Petrol bunk by PACS, Seethangaram.
17. With regard averments made in paragraph 8 of the affidavit is denied as false. It is submitted that the applicant and 6<sup>th</sup> respondent have obtained permission from the Rajamahendravaram Urban Development Authority and the same is herewith submitted for kind perusal.
18. With regard averments made in paragraph 9 of the affidavit is denied as false. It is submitted that as could be seen from the records the Gramapachayat has issued notice to the PACS 6<sup>th</sup> respondent herein to stop the construction on 27.8.2021 as the lessee has not submitted the approved plan copy. In response the 6<sup>th</sup> respondent the approved planned copy submitted.
19. With regard averments made in paragraph 10 of the affidavit is denied as false. It is submitted that the Primary agricultural societies are being conducted Fertilizers' business, Ration shops and Paddy procurement centers and the PACS were established for running the more over like commercial banks by lending money to the ryots on interest basis and there is no bar/restriction that the PACS is running the Petrol out let.

*K. Madhanjathie*  
**COLLECTOR**  
**East Godvari District**  
**RAJAMAHENDRAVARAM**

The 5<sup>th</sup> respondent has obtained all the requisite permissions for establishment of Petrol out let as per the rules in vogue. The Primary cooperative Society is running with the membership of land owners and if the PACS is under profitable zone, the land owners who are share holders will be get benefit. The contention of the petitioner is not tenable and it deserves no consideration.

20. With regard averments made in paragraph 11 of the affidavit is denied as false. It is submitted that the Joint inspection was conducted by the Officials of the Pollution Control board and Revenue Divisional Officer, Rajamahendravaram and made the following observations.

1. The proposed establishment of petrol bunk by PACS, Seethanagaram is located at commercial place and beside the Raghudevapuram to Vangalapudi R & B road.

2. The proposed site is not meeting the siting guidelines of CPCB with respect to minimum distance from residential houses. There are 13 residential structures existing around the petrol bunk within the radius of 30 mtrs from fill point / dispensing units/ vent pipe.

Out of 13 structures, two (2 nos) completely comes under 30 mtrs radius. Remaining 11 structures partly covered. The house owners/tenants of 13 residential structures have given their consent/NOC, for setting up of said Petrol bunk by PACS, Seethangaram.

3. The PACS obtained all permissions except license from PESO and extension of lease deed agreement from District Collector. The PACS shall take all precautionary measures recommended by District Fire Officer, PESO in order to avoid any Fire/Accidents.

*K. Madhanbhatra*  
COLLECTOR  
East Godvari District  
RAJAMAHENDRAVARAM

4. The PACS will be directed not to start its operations without obtaining license from PESO and extension of lease deed and compliance of additional precautionary measures recommended by PESO.

21. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above original application No .28 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

*K. Madhavi Latha*  
**COLLECTOR**  
 East Godvari District  
 RAJAMAHENDRAVARAM

Solemnly affirms Seethanagaram.  
 Andhra Pradesh on  
 this the 21<sup>th</sup> day of May, 2022  
 and signed his name in my presence

**BEFORE ME**

Advocate

**VERIFICATION**

I , K Madhavi Latha W/o Palli Venkataratnam Muni Reddy aged 47 years occupation District Collector, East Godavari District, Rajamahendravaram, Andhra Pradesh do hereby verify that the contents of para's of counter affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 21<sup>st</sup> day of May 2022 at Seethanagaram.

*K. Madhavi Latha*  
**COLLECTOR**  
 DEPONENT  
 East Godvari District  
 RAJAMAHENDRAVARAM

(1)

File No.DPO-WRKS0001/2020-JA(A9)

PROCEEDINGS OF THE DISTRICT COLLECTOR, EAST GODAVARI, KAKINADA.  
PRESENT: SRI D. Muralidhar Reddy, I.A.S.,

e-File No.290702/2020-A9

Dt. .03.2020.

Sub: Leases - Seethanagaram Gram Panchayat, Seethanagaram Mandal - Establishment of Petrol Bunk at Seethanagaram Village, Seethanagaram Mandal by the Seethanagaram PACS Ltd., - Leasing of site for 30 years to an extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 - on payment of months rentals of Rs.15,000/- considered orders - issued.

- Ref: 1. Lr.No.16-12-2019 of the Chair Person, the Seethanagaram PACS Ltd., Seethanagaram.
- 2. Grama Sabha Resolution No.25, dt.06-01-2020 of Seethanagaram Gram Panchayat, Seethanagaram Mandal.
- 3. Proposal dt.07-01-2020 of the Panchayat Secretary, Seethanagaram Gram Panchayat, Seethanagaram Mandal.
- 4. Lr.Roc.No.31/2020-A2, dt.24-01-2020 of the Divisional Panchayat Officer, Rajamahendravaram.
- 5. G.O.Ms.No.323.PRG/RO, (Pis.III) Dept dt.9.10.2001

**ORDER:**

Through the ref. 1<sup>st</sup> read above, The Chair Person, Seethanagaram PACS Ltd., Seethanagaram has submitted a representation requesting for allotment of land on lease basis measuring and extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 situated in the limits of Seethanagaram Gram Panchayat for a period of 33 years for establishment of Petrol Bunk by Seethanagaram PACS Ltd., at Seethanagaram on payment of monthly rentals of Rs.10,000/-.

In the reference 2<sup>nd</sup> read above, the Gram Panchayat, Seethanagaram represented by its Special officer has resolved for allotment of site on lease basis to an extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 for establishment of Petrol Bunk to the Chair Person, Seethanagaram PACS Ltd., in the limits of Seethanagaram Gram Panchayat, Seethanagaram Mandal on payment of monthly rentals of Rs.10,000/- only, the same was recommended by the Divisional Panchayat Officer, Rajamahendravaram vide reference 4<sup>th</sup> read above.

In view of the above and in terms of G.O 5<sup>th</sup> read above, permission is hereby accorded to Seethanagaram Gram Panchayat, Seethanagaram Mandal to lease out to land an extent of 30 x 30 Sq.Meters in R.S.No.8/3A4 for establishment of Petrol Bunk by the Chair Person, Seethanagaram PACS Ltd., in the limits of Seethanagaram Gram Panchayat, Seethanagaram Mandal on payment of monthly rentals of Rs.15,000/- Initially, for the period of one year, the same shall be renewed within 15% hike on monthly rental for every 3 years

The Panchayat Secretary, Seethanagaram Gram Panchayat In directed to enter agreement with PACS, Seethanagaram without fail. And submit a copy of such agreement to this office within a week days positively.

(ISSUED UNDER NOTE ORDERS OF THE DISTRICT COLLECTOR, E.G. DISTRICT)

For Collector  
East Godavari, Kakinada.

- To
- The Panchayat Secretary, Seethanagaram Gram Panchayat & Mandal.
- Copy to the Special Officer, Seethanagaram Gram Panchayat.
- Copy to the Chair Person, Seethanagaram PACS Ltd.,
- Copy to the EO(PRG&RD), Seethanagaram.
- Copy to the MPDO, Seethanagaram.
- Copy to the Divisional Panchayat Officer, Rajamahendravaram.
- Copy to the Joint Collector.II for fervor of Information.

Signature

Digitally signed by  
Nageswar Naik  
Date: 2020.03.03 15:54:45 IST  
Reason:

Handwritten signature and stamp:   
TAKSILDAR, MAJESTERIAL  
COLLECTORATE  
EAST GODAVARI

Enclosure 2



12

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Government of Andhra Pradesh,  
Collector's Office, East Godavari:Kakinada-533 001

"Original Copy"

Comp No.307994

Dt. 08.2021

Proceeding of the Joint Collector and Addl. District Magistrate, East  
Godavari District, Kakinada

Present: Dr. G. Lakshminaha, I.A.S.,

### NO OBJECTION CERTIFICATE

(Certificate under Rule 144 of the Petroleum Rules, 2002)

With reference to the application submitted by the CEO, Seethanagaram P.A.C.S, No.B-1119, Seethanagaram, E.G.District in pursuance of rule 144 of the Petroleum Rules, 2002 there is No Objection for granting license under the Petroleum Rules, 2002 to the CEO, Seethanagaram P.A.C.S, No.B-1119, Seethanagaram, E.G.District for storage HSD/MS Consumer facilities for their Registered Society member's vehicles at S.No.81/8A4 Seethanagaram(M), East Godavari District, Andhra Pradesh as shown in the site plan duly endorsed and enclosed herewith. The CEO, Seethanagaram P.A.C.S, No.B-1119, Seethanagaram, E.G.District shall obtain clearance of fire precautionary and preventive measures from Disaster Response and Fire Services Department at the time of opening Petroleum Outlet.

The following particulars have been considered while issuing this no objection certificate that.

- Possession of the site by the applicant is lawful and authorization from land owner or lease holder for developing premises under these rules for storage of petroleum products;
- Interest of Public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigation measures if any is provided;
- Traffic Density and impact on traffic;
- Conformity of the local or area development planning;
- Accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;
- Genuineness of purpose;
- Any other matter pertaining to public safety;

Note: The licensing authority shall accept the no objection certificate within a period of three years from the date of its issue for considering grant of license.

Joint Collector & Addl. Dist.Magistrate(RD&R)  
East Godavari, Kakinada.

To,

The CEO, Seethanagaram P.A.C.S, No.B-1119, Seethanagaram, East Godavari District.

Copy to

- The Chief Controller of Explosive, Nagpur,
- The Joint Chief Controller of Explosives, Chennai.
- The Deputy Chief Controller of Explosives, Visakhapatnam.
- The Sub-Collector, Rajamahendravaram.
- The Superintendent of Police, Urban District, Rajamahendravaram
- The District Fire Officer, Kakinada.
- The Panchayat Secretary, Seethanagaram Village & Mandal.
- The Dy.Commandant of Labour, Kakinada.

Signed by G Lakshminaha  
Date: 12-08-2021 07:34:13  
Place: Kakinada

08.08.2021  
TANSHILDAR, MAGISTERIAL  
COLLECTORATE  
EAST GODAVARI

Enclosure: 3

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" original copy "

*Joint Inspection Report in the matter of OA 28/2020 (SZ)*

**Inspection Report of Joint Committee consisting of Revenue Divisional Officer & Sub Divisional Magistrate, Rajamahendravaram nominated by District Collector and Environmental Engineer, AP Pollution Control Board, Regional Office, Kakinada deputed by the Chairman, APPCB in compliance to HON'BLE NGT order dated 15.03.2022 in the matter of oa no. 28 of 2020 (Sri Chidipi Nagula Suresh vs The India Oil Corporation Limited & ors)**

**SUBMITTED TO  
HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI**

**Report Dated: 09.05.2022**

Page No. 2

*Joint Inspection Report in the matter of OA 28/2020 (SZ)*

**I. Preamble:**

Sri Chidipi Nakula Suresh and Ors, S/o. Abbulu, R/o D.No 3-32, Chinakondepudi village, Seethanagaram Mandal, East Godavari District filed a case O A.No.28 of 2022 in Hon'ble NGT (SZ) against establishment of Petrol bunk at Sy No.81/34A, Sethanagaram Grama Panchayat, East Godavari District.

**II. Orders of the Hon'ble Tribunal**

Hon'ble NGT, Southern Bench, Chennai in Original Application No. 28/2020 (SZ) in the matter of Sri Chidipi Nagula Suresh Vs The India Oil Corporation Limited & Ors vide order dated 15.03.2022 has made the following

***"In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint committee consisting of 1. The District Collector, East Godavari District or an officer not below the rank of Assistant Collector or Sub Divisional Magistrate as nominated by the District Collector and 2. A senior officer from Andhra Pradesh state Pollution Control Board (APPCB) as deputed by its Chairman to inspect the area in question and submit a factual as well as action taken report if there is any violation found"***

***"The Committee is directed to ascertain as to whether there was any violation of siting criteria imposed by the Central pollution control board in establishing the retail petroleum outlet in the disputed area, and if so, what is the nature of action taken against them by the regulators and also submit plan along with the report showing the existence of any water body, school, hospital, and other sensitive areas which were mentioned in the guideline provided by the Central pollution control board showing their distance from the proposed retail petrol outlet."***

As per the Hon'ble NGT orders, the Chairman, AP Pollution Control Board, Vijayawada addressed a letter on 02.04.2022 to the Collector & District Magistrate, East Godavari district informed that the Environmental Engineer, Regional office, Kakinada (Sri N. Ashok Kumar) has been nominated to represent APPCB.

*Joint Inspection Report in the matter of OA 28/2020 (SZ)*

The Collector & District Magistrate, East Godavari district vide proceedings dated 06.05.2022 nominated the Revenue Divisional Officer & Sub Divisional Magistrate was nominated on behalf of the District Collector, East Godavari to inspect the area in question and ascertain the facts along with senior officer nominated by APPCB and to submit a report to Hon'ble NGT, Chennai.

III. The following Committee members inspected the proposed site for establishment of Petrol bunk and its surroundings on 09.05.2022.

1. Ms. A.Chaitra Varshini, Revenue Divisional Officer & Sub-divisional Magistrate, Rajamahendravaram
2. N. Asok Kumar, Environmental Engineer, APPCB, Regional office, Kakinada

IV. The following observations were made during the inspection by the joint committee.

- a. The Seethanagaram Primary Agricultural Co-operative Society (PACS) has applied a requisition dated on 16.12.2019 to the Spl. Officer, Gram Panchayat, Seethanagaram for setting up of IOC petrol bunk .
- b. On 06.01.2020, the Spl. Officer, Gram Panchayat, Seethanagaram has passed resolution No.25, dated 06.01.2020 to lease out the 30\*30 mtrs vacant site located at Rs No.81/3A beside Seethanagaram to Purushottapatnam road.
- c. As per the permission given by the District Collector, East Godavari vide e file no.290702-2020-A9, dated 02.03.2020, the Grama Panchayat Seethanagaram has passed in its resolution as item No.70 dated 06.03.2020 with certain conditions mentioned therein and accordingly, vide agreement dated 18.03.2020 entered lease agreement with PACS for a period of one year, which is to be renewed year to year on payment of monthly rental of Rs.15,000/- and Grama Panchayat, Seethanagaram has issued NOC on 28.05.2020. Further, the lease agreement was renewed on 30.04.2021 further period of one year.
- d. The PACS has again addressed a letter to the Secretary, Gram Panchayat, Seethanagaram for renewal of lease for further one year.

*Joint Inspection Report in the matter of OA 28/2020 (SZ)*

- The renewal for further period of one year is yet to be obtained by the PACS
- e. M/s IOCL issued letter of intent for proposed retail outlet dealership to PACS on 21.02.2022.
  - f. Based on the consent letters given by the respective authorities i.e. 1) Sub Collector, Rajamahendravaram, 2) District Fire officer, Kakinada, 3) Superintendent of Police, Rajamahendravaram, 4) Deputy Commissioner of Labor, Kakinda and 5) Secretary, Grama Panchayat, Seethanagaram for setting up of petrol bunk by PACS Seethanagaram, the Joint Collector & Additional District Magistrate vide proceedings dated 12.08.2021 has issued NOC with certain conditions.
  - g. The RUDA has also given their building permit order dated 22.11.2021.
  - h. The PACS has not obtained license from Petroleum Explosives Safety Organization (PESO).
  - i. Establishment and operation of fuel dispensing units exempted from consent management of APPCB as per CPCB File No. B-29016/ROGW/IPC-VI/2020-21/dated:30.04.2020 communicated to all SPCBs / PCCs. Copy of the CPCB letter dated:30.04.2020 is enclosed.
  - j. Establishment of petrol outlet was completed and ready to start the operations.
  - k. A skating facility, which is in dilapidated condition is existing towards South west corner of the site. It was informed by the Panchayat Secretary that, a skating facility was constructed in the year 2016, but it was not put in use.
  - l. The compliance status of siting guidelines issued by CPCB dated: 07.01.2020 and 16.08.2021 is submitted below:

S.No.	Guidelines	Compliance
1	Shall not be located within a radial distance of 50 meters (from fill point / dispensing units/ vent pipe whichever is nearest) from schools, hospitals, (10 beds and above) and residential areas designated as per local laws.	<ol style="list-style-type: none"> <li>1. No hospital existing nearby.</li> <li>2. No school existing nearby.</li> </ol>

## Joint Inspection Report in the matter of OA 28/2020 (SZ)

<p>In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters.</p>	<p>3. The PACS, Seethangaram yet to be obtained consent /NOC from the PESO for setting up of Petrol bunk.</p>
	<p>During the inspection, it is found that the proposed establishment of petrol bunk by PACS, Seethanagaram is located at commercial place and beside the Raghudevapuram to Vangalapudi R &amp; B road. There are 13 residential structures existing around the petrol bunk within the radius of 30 mtrs from fill point / dispensing units/ vent pipe. Out of 13 structures, two (2 nos) completely comes under 30 mtrs radius. Remaining 11 structures partly covered. The list of households of 13 residential structures along with sketch and Google map are herewith enclosed.</p> <p>The house owners/tenants of 13 residential structures have given their consent/NOC, for setting up of said Petrol bunk by PACS, Seethangaram. (Copies enclosed).</p>
<p>2. No high tension line shall pass over the retail outlet.</p>	<p>Complying.</p>
<p>3. a) Retail outlets shall not be located within a distance of 50 meters from the nearest point of water bodies.</p> <p>b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).</p>	<p>Complied.</p> <p>Complied.</p>

Joint Inspection Report in the matter of OA 28/2020 (SZ)

**V. Conclusions and Recommendations:**

1. The proposed establishment of petrol bunk by PACS, Seethanagaram is located at commercial place and beside the Raghudevapuram to Vangalapudi R & B road.
2. The proposed site is not meeting the siting guidelines of CPCB with respect to minimum distance from residential houses. There are 13 residential structures existing around the petrol bunk within the radius of 30 mtrs from fill point / dispensing units/ vent pipe. Out of 13 structures, two (2 nos) completely comes under 30 mtrs radius. Remaining 11 structures partly covered. The house owners/tenants of 13 residential structures have given their consent/NOC, for setting up of said Petrol bunk by PACS, Seethangaram.
3. The PACS obtained all permissions except license from PESO and extension of lease deed agreement from District Collector. The PACS shall take all precautionary measures recommended by District Fire Officer, PESO in order to avoid any Fire/Accidents.
4. The PACS will be directed not to start its operations without obtaining license from PESO and extension of lease deed and compliance of additional precautionary measures recommended by PESO.

*Narinder Arora 9/5*  
**Environmental Engineer**  
**AP Pollution Control Board**  
**Regional office, Kakinada**

*A. Chittoor*  
**Revenue Divisional Officer &**  
**Sub Divisional Magistrate**  
**Rajamahendravaram**  
**SUB DIVISIONAL MAGISTRATE**  
**RAJAMAHENDRAVARAM**

*Out. m. m. m. 21.5.22*  
**TAHSILDAR, MAGISTERIAL**  
**COLLECTORATE**  
**EAST GODAVARI**

Enclosure 4

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NO OBJECTION CERTIFICATE

సీతానగరం PACS వారు నాలుగు బొమ్మల సెంటర్ చరిత్ర లో గల Survey No. 81/3A4 లో పెట్టోల బంకు నిర్మించుకొని వ్యాపారం చేసుకోనుటకు ఎటువంటి అభ్యంతరం లేదు అని, నిరభ్యంతరంగా వ్యాపార కార్యకలాపాలు నిర్వహించుకొనవచ్చని తెలియచేస్తున్నాము.

ఇట్లు

సమీప నివాస గృహస్థులు

1) S. Srinivasulu

2) ఎం.వి. రామారావు సోని

3) జె.బాబు కుమార్

ఎం. సోమయ్య

4) వ.వ. సోమయ్య

5)

6) చి.వ. రాజాకృష్ణి

ఎం. రాజాకృష్ణి

7) P. Srinivasulu Reddy

జి.వి. సోమయ్య

8) S. V. V. రమణ ప్రసాద్

21.5.22  
TAHSILDAR, MAGISTERIAL  
COLLECTORATE  
EAST GODAVARI

NO OBJECTION CERTIFICATE

సీతానగరం PACS వారు నాలుగు బొమ్మల నెంబర్ పరిధి లో గల Survey No: 81/3A4 లో పెట్టోల్ బంకు నిర్మించుకొని వ్యాపారం చేసుకొనుటకు ఎటువంటి అభ్యంతరం లేదు అని, నిరభ్యంతరంగా వ్యాపార కార్యకలాపాలు నిర్వహించుకొనవచ్చని తెలియచేస్తున్నాము.

ఇట్లు

సమీప నివాస గృహస్థులు

① మోక్ష సుబ్బారావు  
(14 Subbaraju)  
Adhar no. - 459155635769

② లాల్ శంకర్ రెడ్డి

A. Agarwal  
Adhar no. - 8264 037 6359

③ మోక్ష సుబ్బారావు  
M. Subbaraju  
Adhar no. - 776813954099

④ మోక్ష సుబ్బారావు  
M. Subbaraju w/o Surya Chaitanya  
Adhar no. - 452953016367

ప్ర. మ. మార్గ 21.5.22  
TAHSILDAR, MAGESTERIAL  
COLLECTORATE  
EAST GODAVARI

Enclosure: 4  
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## No Objection Certificate

The House Holds of the Surrounding areas had given their statement stating that they have no objection for setting up of new petrol bunk in RS No 81/3A 4 by PACS, Seethanagaram.

### Signatures.

1.Ch Subbaraju  
Adhar No 459155635769

2. A Aravalu  
Adhar No 82646376339

3.M Veera Raju  
Adar No. 776813954099

4.M Baby Kumari  
Adar No. 452953016367

5.S Nageswararao  
6.A Apparao  
7.T Pullamma  
8.V Seetha  
9.G Veeralakshmi  
10.P Suryasekhar,  
11.G.V.V Ramana

Gov. MSMM 21.5.22  
TAHSILDAR, MAGISTERIAL  
COLLECTORATE  
EAST GODAVARI